

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 321/MP/2025

Subject : Petition under Section 79(1)(f) seeking to direct Respondent No. 1 to pay an amount of Rs. 19,05,31,515/- to the Petitioner.

Petitioner : JSL

Respondent : PTC India Ltd. and Ors.

Date of Hearing : **18.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sujeet Kumar Mishra, Advocate, JSL
Shri Harsh Kumar Pandey, Advocate, JSL
Shri R.R. Pathak, JSL
Shri D. Abhinav Rao, Advocate, Telangana Discoms
Shri Abhishek Das, Advocate, Telangana Discoms
Shri Ravi Kishore, Advocate, PTC
Ms. Deepti Dash, Advocate, PTC
Shri Keshav Singh, Advocate, PTC
Shri Shubhranshu Padhi, Advocate, PCKL
Shri Pranav Giri, Advocate, PCKL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought an adjournment and requested additional time to furnish the information called for vide the RoP of the hearing dated 25.3.2026. Learned counsel for the Respondent, Telangana Discoms, submitted that the additional information sought from them has already been placed on record. Learned counsel for the Respondent, PTC, also sought two weeks' time to file its reply to the additional information to be furnished by the Petitioner.

2. The Commission, after hearing the parties, permitted the Petitioner to file the additional information sought vide the RoP of the hearing dated 25.3.2026, on or before **16.9.2026**. The Respondents are permitted to file their response to the said additional information on or before **30.9.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **7.10.2026**.

3. The Petition shall be listed for hearing on **15.10.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

